

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).27166/2013

(From the judgement and order dated 10/01/2012 in WP No.158/2006 of
The HIGH COURT OF JUDICATURE AT ALLAHABAD)

THE COMMISSIONER OF INCOME TAX & ORS.

Petitioner(s)

VERSUS

KISHAN LAL

Respondent(s)

(With prayer for interim relief and office report)

Date: 18/10/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIL R. DAVE

HON'BLE MR. JUSTICE DIPAK MISRA

For Petitioner(s)

Mr. R.P. Bhatt, Sr. Adv.

Mr. Rahul Kaushik, Adv.

Ms. Gargi Khanna, Adv.

Mrs. Anil Katiyar, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

Leave granted.

Though served, none appears for the respondent-assessee.

Looking at the facts, the implementation of the impugned order
is stayed and the proceedings initiated under Section 148 of the
Income Tax Act shall proceed for the relevant assessment year but no
final notice for recovery shall be issued without permission of this
Court.

|(Sarita Purohit)

|Court Master

| |(Sneh Bala Mehra)

| |Court Master

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